

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 28
(IB)-2061(PB)/2019

IN THE MATTER OF:

Dinkar Commercial Pvt Ltd. ... Applicant/Petitioner
Vs

Cynosure Real Estates ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant/ Financial Creditor : Mr. Ravi Prakash, Ms. Remya Raj, Mr. Vaibhav Malhotra, Mr. Siddhant Sekhri, Advs. in IA-05/2023

For the Respondent :

ORDER

IA-05/2023

This application is filed for the rectification of an order dated 19.04.2022.

Ld. Counsel Mr. Ravi Prakash appeared through VC on behalf of the Applicant and undertook to clarify based on records. For this we require the presence of the counsels physically. We direct the Ld. Counsel to appear physically on the next date of the hearing.

At request, list the matter for a physical hearing **on 18.03.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)